

**Government's reaction on Judgement of First Additional District Judge of Bhagalpur in case No 53/71**

9280 SHRI BHOGENDRA JHA:  
Will the Minister of RAILWAYS be pleased to state.

(a) whether the first Additional District Judge of Bhagalpur, Shri Ramesh Pathak, *vide* his Judgement in case No. 53/71 has held that the Post-mortem report and evidence of the Railway doctor of Bihpur was reprehensible; and

(b) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) and (b) The railway doctor only had given first aid treatment to the injured Post-mortem was not carried out by him. In fact while the injured was still alive, he was referred by the railway doctor for further treatment to civil hospital at Bhagalpur

Further information is being collected and will be laid on the Table of the Sabha

**Allegations made by Indian Oil Employees Union Against IOC Officials**

9281 SHRI INDRAJIT GUPTA  
Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether the Indian Oil Employees Union, Eastern Branch, has made serious allegations of corrupt practices in the IOC; Marketing Division, relating *inter alia* to transport operations by contractors, stores and purchase pilferage of products and supplying of water instead of oil;

(b) whether the Union has also alleged that some of the officials responsible are sons/relatives of Ministers and or ICS officers and

(c) if so, whether these and other allegations will be probed by an Inquiry Commission?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) (a) to (c) Indian Oil Employees' Union has been reporting cases of irregularities, corruption and other malpractices of this nature in the working of the Eastern Branch. It had also asked for setting up a commission of inquiry into the allegations of rampant corruption by the management. All such allegations made by the Union from time to time have been investigated by the IOC and corrective action taken as necessary

**Indian Oil Corporation Working without Chairman**

9282 SHRI B S BHAURA:  
SHRI ANADI CHARAN DAS.

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether the Indian Oil Corporation is working without either a Chairman or a Managing Director or a Financial Director, and

(b) if so, the facts and reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) (a) and (b) Orders appointing the Chairman have been issued. Necessary arrangements are being made to fill up the posts of Managing Director and Finance Director

**Construction of Bridge on the Loktak Project Site**

9283. SHRI N TOMBI SINGH:  
Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government are aware that there is serious handicap to all?